

## STATEMENT OF IMMOVABLE PROPERTY RETURN FOR THE YEAR 2018 (AS ON 31.12.2018)

1. Name of Officer(in full) : **Dr AMITAVA KRISHNA ADHIKARI** 2. Present Post Held : **DIRECTOR**  
 3. Service to Which Department/Office belongs : **CENTRAL FOOD LABORATORY, Food Safety and Standards Authority India;**  
**Min. of Health & Family Welfare, 3, KYD ST., KOLKATA- 700016;**  
 4. Present Pay : Pay (B.P) Level 13 – Rs 1,47,000/-

Name of Distt, Sub-Division, Taluk and Village or City in which the property is situated (full location & postal address)	Name and detail of Property Housing, Lands and Other Building	Cost of construction / Acquirement (and year when purchased) including of land in case of house and year when purchased	Present Value*	If not in own name, state in whose name held and his/her relationship to Govt. Servant	How acquired whether by purchase, lease**, mortgage, inheritance, gift or otherwise with date of acquisition & name with detail of person(s) from whom acquired	Annual Income from the property	Remarks
1	2	3	4	5	6	7	8
OWNERSHIP FLAT AT: DB-47, SHASTRI BAGAN BAGUIATI DESHBANDHU NAGAR KOLKATA-700059 24 PRGS (N) WEST BENGAL	FLAT - SWAGAT JYOTI, DB-47 SHASTRI BAGAN, FLAT - 4A/B, PO- D B NAGAR, KOLKATA - 700059 WEST BENGAL	COST OF FLAT – RS 9,30,000/- OWNERSHIP FLAT YEAR OF PURCHASE - 2004	Rs – 26,00,000/- (Approx)	BY SELF NAME AND OWNERSHIP  OWN STATE – WEST BENGAL	BY PURCHASE – OWNERSHIP FLAT ACQUISITION – AUG 2004; PURCHASED FROM : M/S MINI CONSTRUCTION LTD.;GANESH AVE, KOLKATA-700001	NIL	Purchased by taking Home loan from bank, compl- ying all Income Tax TDS assessment norms

Signature : *Amitava Krishna Adhikari*

Name: AMITAVA KRISHNA ADHIKARI

Designation: DIRECTOR, CFL, KOLKATA

Dated: 9<sup>th</sup> JANUARY 2019

- 1) \* In case where it is not possible to assess the value accurately, the approximate value in relation to present conditions may be indicated.  
 2) \*\* Includes short term leases also.  
 3) The declaration form is required to be filled in and submitted by every member of Class I and Class II services under relevant provisions of Conduct Rules and the first appointment to the Service and thereafter, at the interval of every twelve months, giving particulars of all immovable property owned, acquired or inherited by him or held by him on lease or mortgage, either in his own name or in the name of any member of his family or in the name of any other person dependent on Government Servant.  
 4) The wording 'No Change or No Addition or As in previous year' may be avoided and all details filled up.  
 5) AIS Officers are requested to fill the form in duplicate.  
 6) All columns should be filled up neatly typed.